

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 3385
TO BE ANSWERED ON 21.03.2023**

“COMPLAINTS ON VULGAR CONTENT USED BY RADIO JOCKEYS ON FM RADIO”

3385. SHRI MADDILA GURUMOORTHY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) Whether any complaints have been received either from the general public or others regarding content that is vulgar, indecent, offensive, defamatory, derogatory, etc., being used by Radio Jockeys on Frequency Modulation (FM) Radio;
- (b) if so, the details of such complaints received during the last three years and the current year, State/UT and FM Radio-wise; and
- (c) the details of action taken by the Government in this regard?

**ANSWER
THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF
YOUTH AFFAIRS & SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) to (c): Private FM Radio channels are required to comply with the terms & conditions of Grant of Permission Agreement (GOPA) executed with the Ministry of Information & Broadcasting. Clause 7.6 of the GOPA provides that the Permission Holder shall ensure that no content, messages, advertisement or communication, transmitted in its Broadcast Channel is objectionable, obscene, unauthorized or inconsistent with the laws of India. Clause 11.1 of the GOPA provides that the permission Holder shall follow the same Programme and Advertisement code as followed by All India Radio, as amended from time to time or any other applicable code, which the Central Government may prescribe from time to time. The details of complaints received and action taken thereon during the last three years i.e. 2020,2021, 2022 and the current year up to 15.03.2023 are at Annexure.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (c) OF THE LOK SABHA UNSTARRED QUESTION NO 3385 FOR REPLY ON 21.03.2023

YEAR 2020

Number of complaints	State	Details of Complaint	Action Taken
NIL			

YEAR 2021

Number of complaints	State	Details of Complaint	Action Taken
NIL			

YEAR 2022

Number of complaints	State	Details of Complaint	Action Taken
Two	NCT of Delhi	Complaint against Radio Jockey for deriding people of a state and making humiliating statements.	Station was advised to be careful in future and not to broadcast content in violation of permission agreement.
	Madhya Pradesh	Complaint regarding using double meaning words, abuse on FM station	Advisory issued to all FM Radio Broadcasters on 24.02.2022 to strictly follow the All India Radio programme code

YEAR 2023 (up to 15.03.2023)

Number of complaints	State	Details of Complaint	Action Taken
NIL			